



# THE JHARKHAND GAZETTE

EXTRAORDINARY  
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No. 528

20 aashadh, 1941(S)

Ranchi, Thursday, 11<sup>th</sup> July, 2019

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HIGH COURT OF JHARKHAND, RANCHI

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NOTIFICATION  
28th August, 2018

**No. 03/2018/R&S** -- In exercise of the powers conferred by Section 14 and 21 of the Hindu Marriage Act, 1955 (25 of 1955), and all other powers enabling in this behalf, the High Court of Jharkhand, Ranchi hereby amends Rule 10(1) of the "The High Court of Jharkhand Hindu Marriage Rules, 2017" in the following manner :-

***(A) Rule 10(1) of the "The High Court of Jharkhand Hindu Marriage Rules, 2017" is amended and accordingly the same be read as under;***

***"Whereby any party to a marriage desires to present a petition for divorce within one year of such marriage, he or she shall obtain leave of the court under section 14 of the Act on ex parte application made to the court in which the petition for divorce is intended to be filed."***

Aforesaid amendment shall take effect from the date of its publication in the Official Gazette of Jharkhand.

By order of the Court,

**Ambuj Nath,**  
Registrar General.

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